

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.133/MP/2021 along with IA No. 52/2021

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the relevant provisions of the PPA, inter alia, seeking extension/ deferment of Scheduled Commissioning Date for 45.6 MW out of the total 240 MW wind power project on account of Force Majeure events which delayed the Petitioner in performing its obligation under the Power Purchase Agreement dated 2.1.2018 (PPA) declaration that the Petitioner's Termination Notice dated 20.06.2021 claiming discharge by way of termination of the PPA with respect to limited un-commissioned capacity of 19.9 MW out of the Project, in accordance with Article 4.5.3 read with Article 13.5 of the PPA
- Date of Hearing : 15.7.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : ReNEw Power Private Limited (RPPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.
- Parties Present : Shri Aniket Prasson, Advocate, RPPL
Ms. Priya Dhankhar, Advocate, RPPL
Ms. Shweta Vashist, Advocate, RPPL
Ms. Tanya Sareen, Advocate, SECI
Shri Ishan Nagapal, RPPL
Shri Vasav, RPPL

Record of Proceedings

The order in the present petition was reserved on 5.5.2022. However, the order could not be passed prior to the Chairperson Shri P. K. Pujari demitting the office. Accordingly, the matter is listed for hearing today through video conferencing.

2. Learned counsel for the Petitioner and the Respondent submitted that the parties have already made their respective submissions in the matter, which may be considered.

3. After hearing the learned counsel for the parties, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**